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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 102/2005
OA 667/2004

New Delhi, this the 08th day of November, 2005

**HON'BLE MR. M.P. SINGH, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Sh. Arvind Kumar
Director (Engineering)
P&D Unit,
Directorate General,
All India Radio,
New Delhi.

...Petitioner

(By Advocate Shri S.N. Sharma for Sh. V.S.R. Krishna)

VERSUS

Shri Navin Chawla,
Secretary,
Ministry of Information and Broadcasting,
Government of India,
Shastri Bhawan, New Delhi.Respondent.

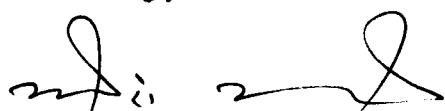
(By Advocate Shri Subhash Mishra)

ORDER (ORAL)

By Shri M.P. Singh, Vice-Chairman (A):-

Learned counsel for respondents has submitted that the order of this Tribunal dated 23.8.2004 passed in OA No.667/2004 has been challenged before the Hon'ble High Court by filing a Writ Petition No.12779/2005. The Hon'ble High Court at the time of last hearing on 19.10.2005 has stayed the order dated 23.8.2004 of this Tribunal in the aforesaid OA. According to the learned counsel for respondents, learned counsel for applicant was also present before the Hon'ble High Court when the Hon'ble High Court has granted the order of stay.

2. In view of this, since the Hon'ble High Court has granted stay to the order dated 23.8.2004, the present CP has become infructuous and the same is accordingly dismissed. Notices to respondents are discharged.


(Mukesh Kumar Gupta)
Member (J)
/gkk/


(M.P. Singh)
Vice-Chairman (A)